

(d) and (e) The steps taken by the Government to increase the off-take of iron ore for exports include infrastructural development such as deepening of Madras Outer Harbour, increased exports through Paradip Port, exploration of new markets (such as in West Asia & Turke) and negotiations for increase in contracted quantities for export to traditional markets. MMTC has been able to negotiate a 33 per cent increase over 1983-84 in contracted quantities for 1984-85 exports to Japan.

Extension of Punjab terrorist activities to Delhi and Haryana

312. SHRI MUKHTIAR SINGH MALIK:

SHRI SYED AHMAD HASHMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to news item appearing in the Indian Express of 9th April, 1984 to the effect that Punjab terrorists activities had been extended to Delhi and Haryana;

(b) whether the so-called Liberation Front has also threatened to kill various V.I.Ps of the country; and

(c) if so, what preventive measures are being adopted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) The Government have seen the news item and have also received reports of threats to the security of V.I.Ps.

(c) Security by way of armed guards/ Personal Security Officers has been provided. A close watch is maintained on the movements of suspicious persons and action under the provisions of law has also been taken.

पंजाब में हत्याएँ

313. श्री कलाश पति मिश्र : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) पंजाब में राष्ट्रपति शासन लागू किये जाने के पश्चात कितनी हत्याएँ हुई हैं :

(ख) ऐसे कितने मामले हैं जिनमें हत्यारों को पकड़ा नहीं जा सका : और

(ग) ऐसे कितने मामले हैं जिनमें अपराधियों पर अदालतों में मुकदमा चल रहा है और ऐसे कितने मामले हैं जिनमें अपराधियों को अदालतों द्वारा सजा दी जा चुकी है ?

गृह मंत्रालय में राज्य मंत्री (श्री पी० वेंकटसुब्बाय्या) : (क) 7-10-83 से 21-4-84 तक की अवधि के दौरान, राज्य में हिंसक घटनाओं में 178 व्यक्ति मारे गए।

(ख) और (ग) 21-4-84 तक की घटनाओं के संबंध में 238 व्यक्ति गिरफ्तार किए गए। इस प्रकार के मामलों में अन्य अभियुक्तों को पकड़ने के प्रयत्न जारी हैं। इन घटनाओं के संबंध में दर्ज मामले जांच पड़ताल की विभिन्न अवस्थाओं में हैं।

Leakage of gas from a pipeline inside the Delhi Cloth Mills

314. SHRI SHANKAR SINH VAGHELA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item appearing in the Indian Express of 10th April, 1984 to the effect that due to the leakage of chlorine gas from a pipeline inside the Delhi Cloth Mill one hundred twenty five persons fell unconscious and the condition of four out of them was very serious;

(b) if so, the details thereof;

(c) whether Government propose to inquire into this matter; and

(d) if so, what steps are being taken by Government to prevent recurrence of such events?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) Government have seen the news item. The Delhi Administration has reported that on 9-4-84 the Plant Operator of the Mill was fitting the rubber pipe with outlet valve of the chlorine cylinder, which was lying in the alley between the Dye House Building and Weaving Department Building. While in the process of fixing the pipe line with the chlorine cylinder, chlorine gas leaked out and 110 workers, who were either passing through the alley or working in the Dye House and Weaving Departments, inhaled the leaked chlorine gas, which caused nausea and vomiting. All, except six workers, were discharged in the afternoon of 9-4-84, after treatment from the Hospitals. Three workers were later on discharged on 10-4-84. Out of the remaining three workers one was discharged on 17-4-84 and another on 18-4-84. Only one worker is under treatment at Employees State Insurance Hospital, Basaidarapur, Delhi. It has been further reported that the rubber pipe line was found ruptured at a distance of about 8 inches from its inlet side and was lying on the floor un-connected from the valve of the chlorine cylinder. The Administration has also stated that the Police has registered a case against the management of this Factory and that the case is under investigation.

(d) The matter is being taken up with the concerned Ministry for appropriate action.

315. [Transferred to the 8th May, 1984]

Industrial licences for setting up projects

316. SHRIMATI MONIKA DAS: Will the Minister of INDUSTRY be pleased to state:

(a) what are the names of the projects for which industrial licences have been issued during the last three years in the country;

(b) what is the cost of each project;

(c) the number of licencees who have set up industries; and

(d) the number of licencees who have so far not set up industries and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATABHI RAMA RAO): (a) Under the provisions of the Industries (Development & Regulation) Act, 1951 industrial licences were granted during the years 1981 to 1983. Details, such as, name and address of the undertaking, item of manufacture, capacity and location, in respect of industrial licences issued are being published regularly by the Indian Investment Centre in their Monthly News Letter. Copies of this publication are available in the Parliament Library.

(b) Statistics regarding project wise costs are not being maintained centrally in the Secretariat for Industrial Approvals in the Department of Industrial Development.

(c) and (d) An Industrial licence is granted with an initial validity period of two years and two extensions of one year each are also allowed on justifiable grounds. It generally takes about three to four years for an industrial project to fructify. The gestation period, however, varies from industry to industry. If the holder of an industrial licence fails to implement the industrial licence within its validity period, the same is revoked. Out of 1983 industrial licences granted during the years 1981 to 1983, 752 industrial licences were granted for carrying-on-business. Out of the remaining 1231 industrial licences 218 industrial licences have since been implemented and 6 industrial licences have been revoked. The rest of the industrial licences would be at various stages of implementation.